

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir.

(b) The Government of India has sanctioned a grant of Rs. 20 lakhs during the year 1994-95 and first instalment against this grant has already been released in 1994-95 itself. Further grant will be released after the college furnishes utilisation certificate for the earlier grant.

[*Translation*]

### Blood Banks

82. SHRIMATI SHEELA GAUTAM :  
SHRI RAMESHWAR PATIDAR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any uniform standard procedure has been formulated for collecting and preserving labelling and transportation of blood samples;

(b) if so, the details thereof;

(c) whether at all the regional blood testing centres especially at commercial blood banks, adequate facilities are available for HIV test; and

(d) the details of the steps taken or proposed to be taken to ensure that the blood supplied by commercial blood banks and taken from professional blood donors do not carry HIV antibodies ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) Part XII-B of the Drug and Cosmetics Rules, 1945

prescribe various standards and requirements for the Blood Banks. Director General of Health Services has also published standards for blood banks and transfusion services.

(c) and (d) . Regulatory mechanism have been tightened and now blood can be issued for transfusion only after testing free from HIV and other transmissible diseases. Government have set up 154 Zonal Blood Testing Centres and linkages have been provided to blood banks located in government, private and voluntary sector. Rapid HIV test kits are also provided at district level blood banks. The blood banks are required to indicate result of HIV test on the label of the blood container.

[*English*]

### Pending Projects of Rajasthan

83. SHRIMATI VASUNDHARA RAJE :  
SHRI KUNJEE LAL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the names of power, irrigation, industrial and other developmental projects in Rajasthan pending for environmental and forestry clearance;

(b) since when these projects are pending and the reasons therefor; and

(c) the steps taken by the Government to clear these projects ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . A statement is attached.

(c) A final decision on the clearances of the project proposals is taken within a stipulated time period of 90 days from the date of receipt of all requisite information and relevant details from the project proponents.

### STATEMENT

S. No.	Name of the Project	Date of Receipt	Reasons for pendency
1	2	3	4
<b>A. ENVIRONMENTAL CLEARANCE</b>			
1.	Bulk Drug plant at A-1128 Industrial Area Bhiwadi of M/s Dee Pharma Ltd.	June, 1995	Under process
2.	1.0 MIPA Cement plant at Nimbahera, Rajasthan of M/s Graphite India Ltd.	June, 1995	Under process
3.	Grain based gluten starch & spirit complex Distt., Alwar of M/s Kedia Dellon Industries Ltd.	July, 1995	Additional information is awaited
4.	1.2 MIPA Cement Unit at Chittorgarh of M/s Birla Jute Industries Ltd.	August, 1995	Proposed site is not in conformity with the guidelines.
5.	Cement Plant at Binanigram Sirohi of M/s Binani Zinc Ltd.	September, 1995	Additional information is awaited.
6.	Bulk drug Plant at Industrial area Bhiwadi of M/s Paam Drugs and Pharmaceutical Ltd.	October, 1995	Under process